



सत्यमेव जयते

भारत सरकार
Government of India

भौगोलिक उपदर्शन पत्रिका

GEOGRAPHICAL INDICATIONS JOURNAL



बौद्धिक सम्पदा
भारत
**INTELLECTUAL
PROPERTY INDIA**

भौगोलिक उपदर्शन पंजीकृति,
बौद्धिक सम्पदा अधिकार भवन,
जी.एस.टी. रोड, गिण्डी,
चेन्नै - ६०० ०३२.

**Geographical Indications Registry,
Intellectual Property Rights Building,
G.S.T. Road, Guindy, Chennai - 600 032.**



GOVERNMENT OF INDIA
GEOGRAPHICAL INDICATIONS
JOURNAL NO. 53

NOVEMBER 12, 2013 / KARTIKA 20, SAKA 1935

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OFFICIAL NOTICES

Sub: Notice is given under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002.

1. As per the requirement of Rule 41(1) it is informed that the issue of Journal 53 of the Geographical Indications Journal dated 12th November 2013 / Kartika 20th, Saka 1935 has been made available to the public from 12th November 2013.

NEW G.I APPLICATION DETAILS

App.No.	Geographical Indications	Class	Goods
405	Makrana Marble	19	Natural Goods
406	Salem Mango	31	Horticulture
407	Hosur Rose	31	Agricultural
408	Payyanur Pavithra Mothiram	14	Handicraft
409	Kodali Karuppur Saree	24 & 25	Textile
410	Thammampatti Wood Carvings	20	Handicraft
411	Rajapalayam Lock	6	Manufactured
412	Chamba Painting	16	Handicraft
413	Kangra Paintings	16	Handicraft
414	Punjabi Jutti	25	Handicraft
415	Aipan	16	Handicraft
416	Lahaul & Spiti Wool Weaving	23	Handicraft
417	Lacquer Ware Furniture	20	Handicraft
418	Jhajjar Pottery	21	Handicraft
419	Tamta Copperware Craft	6	Handicraft
420	Rewari Jutti	25	Handicraft
421	Hoshiarpur Wood Inlay	20	Handicraft
422	Kandangi Sarees	24	Textile
423	Thanjavur Pith Works	20	Handicraft
424	Karupur Kalamkari Paintings	24	Handicraft
425	Thanjavur Cut Glass Work	20	Handicraft
426	Mahabalipuram Stone Sculpture	19	Handicraft
427	Nagercoil Temple Car	20	Handicraft
428	Kanyakumari Stone Carving	19	Handicraft
429	Arumbavur Wood Carving	20	Handicraft

430	Namakkal Makkal Stone Works	21	Handicraft
431	Kallakurichi Wood Carving	20	Handicraft
432	Kinnauri Kala Zeera	31	Agriculture
433	Bandar (Machilipatanam) Laddu	30	Food Stuff
434	Ratlami Sev	30	Food Stuff
435	Assam Karbi Anglong Ginger	30	Agriculture
436	Tripura Queen Pineapple	31	Agriculture
437	Memong Narang	31	Agriculture
438	Tezpur Litchi	31	Agriculture
439	Joha Rice of Assam	30	Agriculture
440	Sathebari Bell Metal Crafts	6	Handicraft
441	Karbi Textiles Products	24 & 25	Textile
442	Sital Pati Mats & Crafts of Goalpara	20	Handicraft
443	Larnai Clay Pottery	21	Handicraft
444	Bamboo Shang Trop	6	Handicraft
445	Stone Carving Craft	21	Handicraft
446	Kauna Reed Craft	21	Handicraft
447	Manipur Dolls and Toys Craft	21	Handicraft
448	Solapith Crafts of Birbhum District	16	Handicraft
449	Burdwan Natungram Wood Craft	21	Handicraft
450	Naga Angami Shawl	24	Textile
451	Naga Ao Shawl	24	Textile
452	Naga Sumi Shawl	24	Textile

PUBLIC NOTICE

No.GIR/CG/JNL/2010

Dated 26th February, 2010

WHEREAS Rule 38(2) of Geographical Indications of Goods (Registration and Protection) Rules, 2002 provides as follows:

“The Registrar may after notification in the Journal put the published Geographical Indications Journal on the internet, website or any other electronic media.”

Now therefore, with effect from 1st April, 2010, The Geographical Indications Journal will be Published and hosted in the IPO official website www.ipindia.nic.in free of charge. Accordingly, sale of Hard Copy and CD-ROM of GI Journal will be discontinued with effect from 1st April, 2010.

Sd/-
(P. H. KURIAN)
Registrar of Geographical Indications

Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 126 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Doddampalayam Anna Weaver Co-operative Production & Sales Society Limited, CH.24**, Post: Doodampalayam, Via: Bavanisagar, Taluk: Sathyamangalam – 638 451, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Doddampalayam Anna Weaver Co-operative
Production & Sales Society Ltd
- (B) **Address** : Doddampalayam Anna Weaver Co-operative
Production & Sales Society Ltd, CH.24, Post:
Doodampalayam, Via: Bavanisagar, Taluk:
Sathyamangalam – 638 451, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 16, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and
Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 127 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Vallalar Magalir Weaver Co-operative Production & Sales Society Limited, EH.176**, Post: Doddampalayam, Via: Bavanisagar, Taluk: Sathyamangalam – 638 451, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Vallalar Magalir Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Vallalar Magalir Weaver Co-operative Production
& Sales Society Limited, EH.176, Post:
Doddampalayam, Via: Bavanisagar, Taluk:
Sathyamangalam – 638 451, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 16, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25**-Textiles and Textiles Goods, and
Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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**G.I. Authorised User Application No. - 128 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Banari Mariamman Weaver Co-operative Production & Sales Society Limited, EH.254**, Post: Doddampalayam, Via: Bavanisagar, Taluk: Sathyamangalam – 638 451, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Banari Mariamman Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Banari Mariamman Weaver Co-operative
Production & Sales Society Limited, EH.254,
Via: Bavanisagar, Post: Doddampalayam,
Taluk: Sathyamangalam – 638 451, Tamil Nadu,
India
- (C) **Date of Authorised
User Application** : September 16, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No.-129 in respect of Kovai Kora Cotton Sarees
Registered GI Application No.-93**

Application is made by, **Malleswari Weaver Co-operative Production & Sales Society Limited, EH.215**, 203 Gandhi Street, Post: Devangapuram, Taluk: Kangayam, Erode – 638 701, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Malleswari Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Malleswari Weaver Co-operative Production & Sales Society Limited, EH.215, 203 Gandhi Street, Post: Devangapuram, Taluk: Kangayam, Erode – 638 701, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 16, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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**G.I. Authorised User Application No.-130 in respect of Kovai Kora Cotton Sarees
Registered GI Application No.-93**

Application is made by, **Sakthy Sowdeswari Weaver Co-operative Production & Sales Society Limited, EH.196**, Post: Bellampatti, Via: Gundadam, Taluk: Dharapuram – 638 702, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sakthy Sowdeswari Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Sakthy Sowdeswari Weaver Co-operative
Production & Sales Society Limited, EH.196,
Post: Bellampatti, Via: Gundadam, Taluk:
Dharapuram – 638 702, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 16, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 131 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Savakattupalayam Dr.M.G.R. Weaver Co-operative Production & Sales Society Limited, CH.17**, Post: Savakattupalayam, Via: Numbiyur, Taluk: Gobi – 638 460, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Savakattupalayam Dr.M.G.R Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Savakattupalayam Dr.M.G.R Weaver Co-operative Production & Sales Society Limited CH.17, Post: Savakattupalayam, Via: Numbiyur, Taluk: Gobi – 638 460, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 16, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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**G.I. Authorised User Application No. - 132 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by **Savakattupalayam Weaver Co-operative Production & Sales Society Limited, K.1130**, Post: Savakattupalayam, Via: Numbiyur, Taluk: Gobi – 638 460, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No- 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Savakattupalayam Dr.M.G.R. Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Savakattupalayam Dr.M.G.R. Weaver Co-operative Production & Sales Society Limited, K.1130, Post: Savakattupalayam, Via: Numbiyur, Taluk: Gobi – 638 460, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 16, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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**G.I. Authorised User Application No. - 133 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Inaitha Kaikal Mahaliar Weaver Co-operative Production & Sales Society Limited, EH.242**, Post: Sadhumugai, Via: D.G.Pudur, Erode – 658 503, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No- 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Inaitha Kaikal Mahaliar Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Inaitha Kaikal Mahaliar Weaver Co-operative
Production & Sales Society Limited, EH.242, Post:
Sadhumugai, Via: D.G.Pudur, Erode – 658 503,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 16, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and
Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 134 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Mahathma Weaver Co-operative Production & Sales Society Limited, E.H.164**, Post: Kembanaickenpalayam, Via: DG Pudur, Taluk: Sathyamangalam – 638 503, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mahathma Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Mahathma Weaver Co-operative Production & Sales Society Limited, E.H.164, Post: Kembanaickenpalayam, Via: DG Pudur, Taluk: Sathyamangalam – 638 503, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 16, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 135 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Pariyur Amman Weaver Co-operative Production & Sales Society Limited, E.H/173**, Sengottai Nagar, Post: DG Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Pariyur Amman Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Pariyur Amman Weaver Co-operative Production & Sales Society Limited, E.H/173, Sengottai Nagar, Post: DG Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 16, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 136 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Kaliyur Weaver Co-operative Production & Sales Society Limited, EH.183**, Kaliyur, Post: DG Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Kaliyur Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Kaliyur Weaver Co-operative Production & Sales Society Limited EH.183, Kaliyur, Post: DG Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 16, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 137 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Muthamil Weaver Co-operative Production & Sales Society Limited, EH 192**, A, Ponnammal Street, Post: DG Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Muthamil Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Muthamil Weaver Co-operative Production & Sales Society Limited, EH 192, A Ponnammal Street, Post: DG Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 16, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 138 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sri Bannari Amman Weaver Co-operative Production & Sales Society Limited, EH 171**, Post: Sathumugai, Taluk: Sathyamangalam – 638 503, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sri Bannari Amman Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Sri Bannari Amman Weaver Co-operative
Production & Sales Society Limited, EH 171, Post:
Sathumugai, Taluk: Sathyamangalam – 638 503,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 16, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 139 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Ponmanam Weaver Co-operative Production & Sales Society Limited, EH 139**, D.G.Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Ponmanam Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Ponmanam Weaver Co-operative Production & Sales Society Limited, EH 139, D.G.Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 16, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 140 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Nethaj Weaver Co-operative Production & Sales Society Limited, EH.169**, 2/155, Post: Sadumugai, Via: D.G.Pudur, Taluk: Sathyamangalam – 638 503, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Nethaj Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Nethaj Weaver Co-operative Production & Sales Society Limited, EH.169, 2/155, Post: Sadumugai, Via: D.G.Pudur, Taluk: Sathyamangalam – 638503, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 16, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 141 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sadumugai Soveswari Amman Magalir Weaver Co-operative Production & Sales Society Limited, EH.168**, Post: Sadumugai, Via: D.G.Pudur, Taluk: Sathyamangalam – 638 503, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sadumugai Soveswari Amman Magalir Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Sadumugai Soveswari Amman Magalir Weaver Co-operative Production & Sales Society Limited, EH. 168, Post: Sadumugai, Via: D.G.Pudur, Taluk: Sathyamangalam – 638 503, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 16, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 142 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Nanjappachettipudur Weaver Co-operative Production & Sales Society Limited, EH 156**, Nanjappachettipudur, Post: D.G.Pudur, Taluk: Sathyamangalam – 638 503, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Nanjappachettipudur Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Nanjappachettipudur Weaver Co-operative
Production & Sales Society Limited, EH 156,
Nanjappachettipudur, Post: D.G.Pudur, Taluk:
Sathyamangalam, - - 638 503, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 16, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 143 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Bhagavathi Amman Weaver Co-operative Production & Sales Society Limited, EH.154**, Post: Dasappaagoundenpudur, Taluk: Gobichettipalayam, - - 638 503, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Bhagavathi Amman Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Bhagavathi Amman Weaver Co-operative
Production & Sales Society Limited, EH.154, Post:
Dasappaagoundenpudur, Taluk: Gobichettipalayam
- 638 503, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 16, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai - 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 144 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sri Sowdeswari Weaver Co-operative Production & Sales Society Limited, EH 157**, Post: Doddampalayam, Via: Bavanisagar, Taluk: Sathyamangalam, - - 638 451, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sri Sowdeswari Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Sri Sowdeswari Weaver Co-operative Production &
Sales Society Limited, EH 157, Post:
Doddampalayam, Via: Bavanisagar, Taluk:
Sathyamangalam – 638 451, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 16, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 145 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Erankattur Sri Ramakrishnan Weaver Co-operative Production & Sales Society Limited, EH.184**, Post: Doddampalayam, Taluk: Sathyamangalam, - - 638 451, Tamil Nadu, India, dated September 16, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Erankattur Sri Ramakrishnan Weaver
Co-operative Production & Sales Society Limited
- (B) **Address** : Erankattur Sri Ramakrishnan Weaver Co-operative
Production & Sales Society Limited, EH.184, Post:
Doddampalayam, Taluk: Sathyamangalam - 638451
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 16, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 146 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Angalamman Weaver Co-operative Production & Sales Society Limited, E.H 189**, 54-A, Kodiveri Road, Post: D.G.Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Angalamman Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Angalamman Weaver Co-operative Production & Sales Society Limited, E.H 189, 54-A, Kodiveri Road, Post: D.G.Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 21, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 147 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Kangayam Weaver Co-operative Production & Sales Society Limited, E.H.48**, 20 Kovai Road, Post: Kangayam – 638 701, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Kangayam Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Kangayam Weaver Co-operative Production & Sales Society Limited, E.H.48, 20 Kovai Road, Post: Kangayam – 638 701, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 21, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 148 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Manimegali Weaver Co-operative Production & Sales Society Limited, EH.208**, 15/107, Puthu Vinayakar Kovil Street, Thiruppur Road, Post: Kangeyam, Taluk: Kangeyam, District: Erode – 638 701, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Manimegali Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Manimegali Weaver Co-operative Production & Sales Society Limited, E.H.208, 15/107, Puthu Vinayakar Kovil Street, Thiruppur Road, Post: Kangeyam, Taluk: Kangeyam, District: Erode, – 638 701, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 21, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 149 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Therpatti Devanga Weaver Co-operative Production & Sales Society Limited, EH.214**, Post: Therpatti, Taluk: Dharapuram, District: Erode, - - 638 673, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Therpatti Devanga Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Therpatti Devanga Weaver Co-operative Production & Sales Society Limited, E.H.214, Post: Therapatti, Taluk: Dharapuram, District: Erode – 638 673, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 21, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 150 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sri Kamatchiamman Weaver Co-operative Production & Sales Society Limited, E.H.209**, 19, Chennomalai Road, Post: Kangeyam – 638 701, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sri Kamatchiamman Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Sri Kamatchiamman Weaver Co-operative
Production & Sales Society Limited, E.H.209,
19, Chennomalai Road, Post: Kangeyam – 638 701,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 21, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 151 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Anna Weaver Co-operative Production & Sales Society Limited, CH.27**, Post: D.G.Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Anna Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Anna Weaver Co-operative Production & Sales Society Limited, CH.27, Post: D.G.Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 21, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 152 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Thanthai Periyar Indl. Weaver Co-operative Production & Sales Society Limited, EH.58**, 143, Post: Doddampalayam, Via: Bhavanisagar, Taluk: Sathyamangalam, - - 638 451, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Thanthai Periyar Indl. Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Thanthai Periyar Indl. Weaver Co-operative
Production & Sales Society Limited, EH.58,
Post: Doddampalayam, Via: Bhavanisagar,
Taluk: Sathamangalam – 638 451,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 21, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 153 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **D.G.Pudur Mahalir Weaver Co-operative Production & Sales Society Limited, EH.211**, Post: D.G.Pudur, Taluk: Gobi – 638 503, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : D.G.Pudur Mahalir Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : D.G.Pudur Mahalir Weaver Co-operative
Production & Sales Society Limited, EH.211,
Post: D.G.Pudur, Taluk: Gobi – 638 503, Tamil
Nadu, India
- (C) **Date of Authorised
User Application** : September 21, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 154 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Kamarajar Weaver Co-operative Production & Sales Society Limited, EH.125**, Post: Doodampalayam, Via: Bavanisagar, Taluk: Sathyamangalam – 638 451, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Kamarajar Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Kamarajar Weaver Co-operative Production & Sales Society Limited, EH.125, Post: Doodampalayam, Via: Bavanisagar, Taluk: Sathyamangalam – 638 451, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 21, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 155 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sri Balaji Weaver Co-operative Production & Sales Society Limited, EH.199**, Post: Pasuvapalayam, Govinda Rajapuram, Ranga Samuthiram, Taluk: Sathyamangalam – 638 402, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sri Balaji Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Sri Balaji Weaver Co-operative Production & Sales Society Limited, EH.199, Post: Pasuvapalayam, Govinda Rajapuram, Ranga Samuthiram, Taluk: Sathiyamangalam – 638 402, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 21, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 156 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sathiyamangalam Devanga Weaver Co-operative Production & Sales Society Limited, CH.68**, Rajapuram, Taluk: Sathiyamangalam – 638 402, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sathiyamangalam Devanga Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Sathiyamangalam Devanga Weaver Co-operative
Production & Sales Society Limited, CH.68,
Rajapuram, Taluk: Sathiyamangalam – 638 402,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 21, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 157 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sri Mahalakshmi Mahalir Weaver Co-operative Production & Sales Society Limited, EH.248**, Dharapuram Bus Stand (Back), Post: Dharapuram, District: Thiruppur, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sri Mahalakshmi Mahalir Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Sri Mahalakshmi Mahalir Weaver Co-operative
Production & Sales Society Limited,
EH.248, Dharapuram Bus Stand (Back), Post:
Dharapuram, District: Thiruppur, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : September 21, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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**G.I. Authorised User Application No. - 158 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Uthandiyur Weaver Co-operative Production & Sales Society Limited, AA.135**, Post: Uthandiyur, Taluk: Sathyamangalam – 638 402, Tamil Nadu, India, dated September 21, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Uthandiyur Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Uthandiyur Weaver Co-operative Production & Sales Society Limited, AA.135, Post: Uthandiyur, Taluk: Sathyamangalam – 638 402, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 21, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 159 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Illupalayam Cotton Cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, CH.116**, 12/371, Mahalakshmi Theater, Sirumugai, District: Coimbatore – 641 302, Tamil Nadu, India, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Illupalayam Cotton cum Silk Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Illupalayam Cotton cum Silk Weaver Co-operative Production & Sales Society Limited, CH.116, 12/371, Mahalakshmi Theater, Sirumugai, District: Coimbatore – 641 302, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 22, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 160 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Veera Sowdeswari Amman Weaver Co-operative Production & Sales Society Limited, CH.99**, Bagathur, Sakthi Main Road, Taluk: Mettupalyam, Sirumugai – 641 302, Tamil Nadu, India, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Veera Sowdeswari Amman Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Veera Sowdeswari Amman Weaver Co-operative Production & Sales Society Limited, CH.99, Bagathur, Sakthi Main Road, Taluk: Mettupalyam, Sirumugai – 641 302, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 22, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. – 161 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Subbarayanpudur Devanga Weaver Co-operative Production & Sales Society Limited, K.1502**, Pillaiyar Kovil Street, Post: Subbarayanpudur, Via: Somanur, Taluk: Palladam – 600 108, Tamil Nadu, India, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No- 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Subbarayanpudur Devanga Weavers Co-operative Production & Sales Society Ltd
- (B) **Address** : Subbarayanpudur Devanga Weavers Co-operative, Production & Sales Society Ltd, K.1502, Post: Subbarayanpudur, Via: Somanur, Taluk: Palladam, – 600 108, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 22, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. – 162 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Arulmigu Kamatchiamman Weaver Co-operative Production & Sales Society Limited, CH.91, 5/124-A, Pichampalayam Pudur, P.N Road, Sri Nagar, Tirupur – 641 603, Tamil Nadu, India**, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No- 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Arulmigu Kamatchiamman Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Arulmigu Kamatchiamman Weavers Co- operative, Production & Sales Society Limited, CH.91, 5/124 - A, Pichampalayam Pudur, P.N Road, Sri Nagar, Tirupur – 641 603, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 22, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. – 163 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sirumugai Pudur Devanga Weaver Co-operative Production & Sales Society Limited, K.1529**, 4/26, Sirumugai Pudur, Taluk: Mettupalayam, Sirumugai – 641 302, Tamil Nadu, India, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No- 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sirumugai Pudur Devanga Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Sirumugai Pudur Devanga Weavers Co-operative Production & Sales Society Limited, K.1529, 4/26, Sirumugai Pudur, Taluk: Mettupalayam, Sirumugai, – 641 302, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 22, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. – 164 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Kullakapalayam Aringar Anna Weaver Co-operative Production & Sales Society Limited, CH.156**, Raja Street, Kullakapalayam, Post: Palanigoundanpudur, Taluk: Pollachi, Coimbatore – 641 302, Tamil Nadu, India, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No- 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Kullakapalayam Aringar Anna Weavers
Co-operative Production & Sales Society Ltd
- (B) **Address** : Kullakapalayam Aringar Anna Weavers
Co-operative Production & Sales Society Ltd,
CH.156, Raja Street, Kullakapalayam, Post:
Palanigoundanpudur, Taluk: Pollachi,
Coimbatore – 641302, Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : September 22, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and
Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 165 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Alangombu Devanga Cotton Cum Silk Handloom Weaver Co-operative Production & Sales Society Limited, K.1317**, Main Road, Alangombu, Taluk: Metupalayam, Sirumugai, - - 641 302, Tamil Nadu, India, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No- 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Alangombu Devanga Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Alangombu Devanga Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, K.1317, Main Road, Alangombu, Taluk: Mettupalayam, Sirumugai - 641302, Tamil Nadu, India.
- (C) **Date of Authorised User Application** : September 22, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai - 600 108, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 166 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Tirupur Weaver Co-operative Production & Sales Society Limited, K.901**, Post Box No.20, 221 Kumaran Road, Tirupur – 638 601, Tamil Nadu, India, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No- 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Tirupur Weavers Co-operative Production & Sales Society Ltd
- (B) **Address** : Tirupur Weavers Co-operative Production & Sales Society Ltd, K.901, Post Box No.20, 221, Kumaran Road, Tirupur – 638 601, Tamil Nadu, India.
- (C) **Date of Authorised User Application** : September 22, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. – 167 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sri Sowdeswari - Veerapandi Weaver Co-operative Production & Sales Society Limited, CH.97**, Post: Veerapandi, Tirupur, Tamil Nadu, India, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No- 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sri Sowdeswari - Veerapandi Weavers
Co-operative Production & Sales Society Limited
- (B) **Address** : Sri Sowdeswari – Veerapandi Weavers
Co-operative Production & Sales Society Limited,
CH.97, Post: Veerapandi, Tirupur, Tamil Nadu,
India.
- (C) **Date of Authorised
User Application** : September 22, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and
Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. – 168 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Bagathur Sri Sowdeswari Weaver Co-operative Production & Sales Society Limited, CH.77**, New Road, Via: Sirumugai, Mettupalayam, Sirumugai, - - 641 302, Tamil Nadu, India, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No- 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Bagathur Sri Sowdeswari Weaver Co-operative
Production & Sales Society Limited
- (B) **Address** : Bagathur Sri Sowdeswari Weaver Co-operative
Production & Sales Society Limited, CH.77, New
Road, Via: Sirumugai, Mettupalayam, Sirumugai,
- 641 302, Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : September 22, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and
Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. – 169 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Alangombu Handloom Weaver Co-operative Production & Sales Society Limited, CH.119**, Thaneer Thadam, Alangombu, Sirumugai – 641 302, Tamil Nadu, India, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No- 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Alangombu Handloom Weaver Co-operative
Production & Sales Society Ltd
- (B) **Address** : Alangombu Handloom Weaver Co-operative
Production & Sales Society Ltd, CH.119,
Thaneer Thadam, Alangombu, Sirumugai – 641
302, Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : September 22, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and
Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. – 170 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Bellapalayam Sri Sowdeswari Weaver Co-operative Production & Sales Society Limited, CH.115**, Post: Bellapalayam, 229, Primary Co-operative Bank Complex, Annur Road, Sirumugai – 641 302, Tamil Nadu, India, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No- 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Bellapalayam Sri Sowdeswari Weaver Co-operative Production & Sales Society Ltd
- (B) **Address** : Bellapalayam Sri Sowdeswari Weaver Co-operative Production & Sales Society Ltd, CH.115, Post: Bellapalayam, 229, Primary Co-operative Bank Complex, Annur Road, Sirumugai – 641 302, Tamil Nadu, India.
- (C) **Date of Authorised User Application** : September 22, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24&25** -Textiles and Textiles Goods, and Clothing including Sarees.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 171 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Vadambachery Sri Natarajar Weaver Co-operative Production & Sales Society Limited, CH.34**, Vadambachery, Via: Sulthanpet, Post: Vadambachery, Taluk: Palladam – 641 669, Tamil Nadu, India, dated September 22, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Vadambachery Sri Natarajar Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Vadambachery Sri Natarajar Weaver Co-operative Production & Sales Society Limited, CH.34, Vadambachery, Via: Sulthanpet, Post: Vadambachery, Taluk: Palladam, – 641 669, Tamil Nadu, India
- (C) **Date of Authorised User Application** : September 22, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 172 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Vellikkuppampalyam Sri Sakthi Vinayagar Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, CH.81.11/113D**, Annur Road, Sirumugai, Taluk: Mettupalyam, Coimbatore – 641 302, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Vellikkuppampalyam Sri Sakthi Vinayagar
Cotton cum Silk Handloom Weavers
Co-operative Production & Sales Society Limited
- (B) **Address** : Vellikkuppampalyam Sri Sakthi Vinayagar Cotton
cum Silk Handloom Weavers Co-operative
Production & Sales Society Limited, CH.81,
11/113 D, Annur Road, Sirumugai, Taluk:
Mettupalyam, Coimbatore – 641 302, Tamil Nadu,
India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 173 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sennampalyam Magalir Handloom Weavers Co-operative Society Limited, CH.168. 11/141**, Annur Road, Sirumugai, Taluk: Mettupalyam, Coimbatore – 641 302, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sennampalyam Magalir Handloom Weaver
Co-operative Society Limited
- (B) **Address** : Sennampalyam Magalir Handloom Weaver
Co-operative Society Limited, CH.168, 11/141,
Annur Road, Sirumugai, Taluk: Mettupalyam,
Coimbatore – 641 302, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 174 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Thanthai Periyar Cotton cum Silk Handloom Weaver Co-operative Production & Sales Society Limited, No.78, 5/156, Sri Nagar, Post: Pichampalayam Pudur, Tirupur – 641 603**, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Thanthai Periyar Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Thanthai Periyar Cotton cum Silk Handloom Weaver Co-operative Production & Sales Society Limited, No. 78. 5/156, Sri Nagar, Post: Pichampalayam Pudur, Tirupur – 641 603, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 175 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Alangombu Sri Sowdeswari Amman Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, CH.79**, Main Road, Alangombu, Sirumugai, Taluk: Mettupalyam, Coimbatore – 641 302, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Alangombu Sri Sowdeswari Amman Cotton cum Silk Handloom Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Alangombu Sri Sowdeswari Amman Cotton cum Silk Handloom Weaver Co-operative Production & Sales Society Limited, CH.79, Main Road, Sirumugai, Taluk: Mettupalyam, Coimbatore, – 641 302, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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**G.I. Authorised User Application No. - 176 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sirumugai Pudur Sri Ramalinga Sowdambigai Cotton cum Silk Handloom Weaver Co-operative Production & Sales Society Limited, CH.14**, Mahalakshmi Theater Road, Sirumugaipudur, Sirumugai, Taluk: Mettupalyam, Coimbatore, – 641 302, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sirumugai Pudur Sri Ramalinga Sowdambigai Cotton cum Silk Handloom Cotton cum Silk Handloom Weaver Co-operative Production & Sales Society Limited
- (B) **Address** : Sirumugai Pudur Sri Ramalinga Sowdambigai Cotton cum Silk Handloom Weaver Co-operative Production & Sales Society Limited, CH.14, Mahalakshmi Theater Road, Sirumugaipudur, Sirumugai, Taluk: Mettupalyam, Coimbatore, – 641 302, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 177 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sakthi Handloom Weavers Co-operative Production & Sales Society Limited, CH.169**. A.R.G Building Ram Nagar, Sirmugai, District: Coimbatore – 641 302, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sakthi Cotton cum Silk Handloom Weavers
Co-operative Production & Sales Society Limited
- (B) **Address** : Sakthi Cotton cum Silk Handloom Weavers
Co-operative Production & Sales Society Limited,
CH.169, A.R.G Building Ram Nagar, Sirmugai,
District: Coimbatore – 641 302, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 178 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sirumugai Peraringar Anna Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, No.178**, 35, Nehru Street, Sirumugai, Taluk: Mettupalyam, Coimbatore – 641 302, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sirumugai Peraringar Anna Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Sirumugai Peraringar Anna Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, No.178, 35, Nehru Street, Sirumugai, Taluk: Mettupalyam, Coimbatore, – 641 302, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 179 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sir Ramalinga Sowdeswari Amman Handloom Weaver Co-operative Society Limited, CH.105** 11/75A, Sathy Road, Sirumugai, Taluk: Mettupalyam, Coimbatore, - - 641 302, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sir Ramalinga Sowdeswari Amman Handloom Weaver Co-operative Society Limited
- (B) **Address** : Sir Ramalinga Sowdeswari Amman Handloom Weaver Co-operative Society Limited, CH. 105 11/75A, Sathy Road, Sirumugai, Taluk: Mettupalyam, Coimbatore – 641 302, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 180 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sri Annai Thresa Mahalir Handloom Weavers Co-operative Society Limited, No.CH.113**, Amman Kovil Street, Moolathurai, Taluk: Illuppapalyam, Coimbatore – 641 302, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sri Annai Thresa Mahalir Handloom Weavers
Co-operative Society Limited
- (B) **Address** : Sri Annai Thresa Mahalir Handloom Weavers
Co-operative Production & Sales Society Limited,
No.CH. 113, Amman Kovil Street, Moolathurai,
Taluk: Illuppapalyam, Coimbatore, – 641 302,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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**G.I. Authorised User Application No. - 181 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sirumugai Pudur Sri Sowdeswari Cotton Cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, No.CH.122. 11/237**, Annur Road, Opposite V.N.K. Theatre, Sirumugaipudur, Taluk: Mettupalyam, Coimbatore – 641 302, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sirumugai Pudur Sri Sowdeswari Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Sirumugai Pudur Sri Sowdeswari Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, No.CH. 122. 11/237, Annur Road, Opposite V.N.K. Theatre, Sirumugaipudur, Taluk: Mettupalyam, Coimbatore – 641 302, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 182 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sirumugai Mahalir Cotton Cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, No.CH.181**, 241, V.O.C Nagar, Lind Street, Via: Sirumugai, Taluk: Mettupalyam, Coimbatore – 641 302, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sirumugai Mahalir Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Sirumugai Mahalir Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, No.CH. 181, 241, V.O.C Nagar, Lind Street, Via: Sirumugai, Taluk: Mettupalyam, Coimbatore – 641 302, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 183 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Kollupalyam Sri Ramalinga Sowdambigai Handloom Weavers Co-operative Production & Sales Society Limited, No.CH.75**, Kollupalayam, Post: Thippampatti, Pollachi, Coimbatore – 641 107, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Kollupalyam Sri Ramalinga Sowdambigai
Handloom Weavers Co-operative Production &
Sales Society Limited
- (B) **Address** : Kollupalyam Sri Ramalinga Sowdambigai
Handloom Weavers Co-operative Production &
Sales Society Limited, No.CH. 75, Kollupalayam,
Post: Thippampatti, Pollachi, Coimbatore,
– 641 107, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 184 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Seripalayam Sri Ramalinga Sowdeswari Handloom Weavers Co-operative Production & Sales Society Limited**, No.93, Post: Andipalayam, Seripalayam Pollachi, Coimbatore – 642 120, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Seripalayam Sri Ramalinga Sowdeswari
Handloom Weavers Co-operative Production &
Sales Society Limited
- (B) **Address** : Seripalayam Sri Ramalinga Sowdeswari Handloom
Weavers Co-operative Production & Sales Society
Limited, No.93, Post: Andipalayam, Seripalayam
Pollachi, Coimbatore – 642 120, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 185 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Poolavadi Sri Ramalinga Sowdeswari Handloom Weavers Co-operative Society Limited**, No.AA.75, Post: Poolavadi, Udumalpet, Tirupur – 642 206, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Poolavadi Sri Ramalinga Sowdeswari Handloom Weavers Co-operative Society Limited
- (B) **Address** : Poolavadi Sri Ramalinga Sowdeswari Handloom Weavers Co-operative Society Limited, No.AA.75, Post: Poolavadi, Udumalpet, Tirupur – 642 206, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 186 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sivasakthi Handloom Weavers Co-operative Production & Sales Society Limited**, No.K.1938, 9/4, Kurunji Complex, Thadagam Road, Edayarpalyam, Coimbatore – 641 025, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sivasakthi Handloom Weavers Co-operative
Production & Sales Society Limited
- (B) **Address** : Sivasakthi Handloom Weavers Co-operative
Production & Sales Society Limited, No.K.1938,
9/4, Kurunji Complex, Thadagam Road,
Edayarpalyam, Coimbatore – 641 025, Tamil Nadu,
India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 187 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Kovilvazhi Cotton Cum Silk Handloom Weavers Co-operative Production & Sales Society Limited**, 60, Feet Road, Dharapuram Road, D.S.K Nagar (Near Govt. Hospital) Tirupur – 641 608, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Kovilvazhi Cotton cum Silk Handloom Weavers
Co-operative Production & Sales Society Limited
- (B) **Address** : Kovilvazhi Cotton cum Silk Handloom Weavers
Co-operative Production & Sales Society Limited,
60, Feet Road, Dharapuram Road, D.S.K Nagar
(Near Govt. Hospital) Tirupur – 641 608,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 188 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sakthi Sowdeswari Amman Handloom Weavers Co-operative Society Limited, CH,121, 9/8, Vadavalli Road, Post: Edayarpalaym, Coimbatore – 641 025, Tamil Nadu, India, dated December 3, 2010** for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sakthi Sowdeswari Amman Handloom Weavers
Co-operative Society Limited
- (B) **Address** : Sakthi Sowdeswari Amman Handloom Weavers
Co-operative Society Limited, CH, 121, 9/8,
Vadavalli Road, Post: Edayarpalaym, Coimbatore,
– 641 025, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 189 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Avinashi Shree Sowdambigai Cotton Cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, CH.No.9**, 18/45, Convent Street, Seyur Road, Avinashi, Tirupur – 641 654, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Avinashi Shree Sowdambigai Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Avinashi Shree Sowdambigai Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, CH.No.9, 18/145, Convent Street, Seyur Road, Avinashi, Tirupur – 641 654, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 190 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Vellampalyam Industiral Handloom Weavers Co-operative Society Limited, No.CH.80**, 15, Vellampalyam, Tirupur – 641 652, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Vellampalyam Industiral Handloom Weavers
Co-operative Society Limited
- (B) **Address** : Vellampalyam Industiral Handloom Weavers
Co-operative Society Limited, No.CH.80, 15,
Vellampalyam, Tirupur - – 641 652, Tamil Nadu,
India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 191 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Ganathipalayam Cotton Cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, No.CH.32**, 10, K.P.R. Layout, Mangalam Road, Tirupur – 641 604, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Ganathipalayam Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Ganathipalayam Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, No.CH.32, 10, K.P.R. Layout, Mangalam Road, Tirupur – 641 604, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 192 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Amman Magalir Cotton Cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, No.CH.118**, Avinashi Road, Annur, Coimbatore – 641 653, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Amman Magalir Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Amman Magalir Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, No.CH.118, Avinashi Road, Annur, Coimbatore – 641 653, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 193 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Seeranaickenpalayam Handloom Weavers Co-operative Society Limited, No.1136**, 170, Nethaji Raod, Annur, Coimbatore – 641 653, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Seeranaickenpalayam Handloom Weavers
Co-operative Society Limited
- (B) **Address** : Seeranaickenpalayam Handloom Weavers
Co-operative Society Limited, No.1136, 170,
Nethaji Raod, Annur, Coimbatore – 641 653,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 194 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sri Balaji Handloom Weavers Co-operative Society Limited, No.153**, 133/174, Soundamman Kovil Street, Samichettiapalyam, Post: Jothipuram, Coimbatore, – 641 047, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sri Balaji Handloom Weavers Co-operative Society Limited
- (B) **Address** : Sri Balaji Handloom Weavers Co-operative Society Limited, No.153, 133/174, Soundamman Kovil Street, Samichettiapalyam, Post: Jothipuram, Coimbatore – 641 047, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 195 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Kembanaickenpalayam Sri Ramalinga Sowdeswari Handloom Weavers Co-operative Society Limited, CH.No.162**, 6/13, Post: Kembanaicken palayam, Taluk: Coimbatore – 641 697, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Kembanaickenpalayam Sri Ramalinga Sowdeswari Handloom Weavers Co-operative Society Limited
- (B) **Address** : Kembanaickenpalayam Sri Ramalinga Sowdeswari Handloom Weavers Co-operative Society Limited, CH.No.162, 6/13, Post: Kembanaicken palayam, Taluk: Coimbatore – 641 697, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 196 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Sri Lakshmi Vinayagar Cotton Cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, CH.33, 139-H1, Rukmani Gardens, Ondipudur, Coimbatore – 641 016, Tamil Nadu, India**, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Sree Lakshmi Vinayagar Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Sree Lakshmi Vinayagar Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, CH.33, 139-H1, Rukmani Gardens, Ondipudur, Coimbatore, – 641 016, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 197 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Peraringar Anna Handloom Weavers Co-operative Society Limited, CH.98**, 8/320, Pudhayal Street, Pandian Nagar, P.N.Road, District: Tirupur – 641 602, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Peraringar Anna Handloom Weavers Co-operative Society Limited
- (B) **Address** : Peraringar Anna Handloom Weavers Co-operative Production & Sales Society Limited, 8/320, Pudhayal Street, Pandian Nagar, P.N.Road, District: Tirupur – 641 602, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 198 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Perunthalaivar Kamarajar Industrial Handloom Weavers Co-operative Production & Sales Society Limited, No. CH.89**, Pandian Nagar, Neruperachal, P.N.Road, District: Tirupur – 641 602, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Perunthalaivar Kamarajar Industrial Handloom Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Perunthalaivar Kamarajar Industrial Handloom Weavers Co-operative Production & Sales Society Limited, No. CH.89, Pandian Nagar, Neruperachal, P.N.Road, District: Tirupur – 641 602, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 199 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Vagai Vivekanadar Handloom Weavers Co-operative Society Limited**, No. CH 152, 8/31, Thiruvalluvar Street, Post: Vagarayampalayam, Via: Karumathampatti, Taluk: Suler, Coimbatore – 641 659, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Vagai Vivekanadar Handloom Weavers
Co-operative Society Limited
- (B) **Address** : Vagai Vivekanadar Handloom Weavers
Co-operative Society Limited, No. CH.152, 8/31,
Thiruvalluvar Street, Post: Vagarayampalayam,
Via: Karumathampatti, Taluk: Suler, Coimbatore –
641 659, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 200 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Semmandam Palayam Sri Ramalinga Sowdambigai Handloom Weavers Co-operative Society Limited**, No. K.1744, 8/84, Sri Sowdeswari Amman Koil Street, Taluk: Sulur, District: Coimbatore – 641 669, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Semmandam Palayam Sri Ramalinga Sowdambigai Handloom Weavers Co-operative Society Limited
- (B) **Address** : Semmandam Palayam Sri Ramalinga Sowdambigai Handloom Weavers Co-operative Society Limited, No. K.1744, 8/84, Sri Sowdeswari Amman Koil Street, Taluk: Sulur, District: Coimbatore– 641 669, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 201 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Kanjampatti Sri Ramalinga Sowdeswari Handloom Weavers Co-operative Society Limited**, No. CH.76, 2/309A, Taluk: Kanjampatti Pollachi, Coimbatore – 642 003, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Kanjampatti Sri Ramalinga Sowdeswari Handloom Weavers Co-operative Society Limited
- (B) **Address** : Kanjampatti Sri Ramalinga Sowdeswari Handloom Weavers Co-operative Society Limited, No. CH.76, 2/309A, Taluk: Kanjampatti Pollachi, Coimbatore – 642 003, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 202 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Kamatachiamman Handloom Weavers Co-operative Society Limited**, No. CH.76, 1/79, Taluk: Kanjampatti Pollachi, Coimbatore – 641 603, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Kamatachiamman Handloom Weavers Co-operative Society Limited
- (B) **Address** : Kamatachiamman Handloom Weavers Co-operative Society Limited, No. CH.76, 1/79, Taluk: Kanjampatti Pollachi, Coimbatore – 641 603, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 203 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Annur Kumarapalayam Kamatchi Amman Handloom Weavers Co-operative Society Limited**, No. K.1453, 87, Tennampalayam Road, Annur, District: Coimbatore – 641 653, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Annur Kumarapalayam Kamatchi Amman
Handloom Weavers Co-operative Society Limited
- (B) **Address** : Annur Kumarapalayam Kamatchi Amman
Handloom Weavers Co-operative Society Limited,
No. K.1453, 87, Tennampalayam Road, Annur,
District: Coimbatore – 641 653, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : December 3, 2010
- (D) **Registered Geographical
Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles,
Government of Tamil Nadu, Kuralagam, II Floor,
Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and
Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 204 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Om Sivasakthi Cotton Cum Silk Handloom Weavers Co-operative Production & Sales Society Limited**, No. CH.128, Vellikuppampalayam Annur Road, Sirumugai, Taluk: Mettupalayam, District: Coimbatore – 641 302, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Om Sivasakthi Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Om Sivasakthi Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, No. CH.128, Vellikuppampalayam Annur Road, Sirumugai, Taluk: Mettupalayam, District: Coimbatore – 641 302, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 205 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Ondipudur Handloom Weavers Co-operative Society Limited**, K.894, Krishna Naidu Street, Post: Onidpudur, Coimbatore – 641 016, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Ondipudur Handloom Weavers Co-operative Society Limited
- (B) **Address** : Ondipudur Handloom Weavers Co-operative Society Limited, K.894, Krishna Naidu Street, Post: Onidpudur, Coimbatore – 641 016, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 206 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Periyayeepalayam Sri Ambal Handloom Weavers Co-operative Society Limited**, No.K.1463, Periyayeepalayam, Palakkarai, Avinashi, Tirupur – 641 654, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Periyayeepalayam Sri Ambal Handloom Weavers Co-operative Society Limited
- (B) **Address** : Periyayeepalayam Sri Ambal Handloom Weavers Co-operative Society Limited, No.K.1463, Periyayeepalayam, Palakkarai, Avinashi, Tirupur – 641 654, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 53 dated 12th November 2013

**G.I. Authorised User Application No. - 207 in respect of Kovai Kora Cotton Sarees
Registered GI Application No. - 93**

Application is made by, **Vadambachery Sri Ramalinga Choodambiga Cotton Cum Silk Handloom Weavers Co-operative Production & Sales Society Limited**, No.K.905. 4/340 Chinna Vadambachery, Post: Vadambachery, Via: Sulthanpet, Taluk: Suler, Coimbatore – 641 669, Tamil Nadu, India, dated December 3, 2010 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kovai Kora Cotton Sarees** under Application No - 93 in respect of Textiles and Textiles Goods, and Clothing including Sarees falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Vadambachery Sri Ramalinga Choodambiga Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited
- (B) **Address** : Vadambachery Sri Ramalinga Choodambiga Cotton cum Silk Handloom Weavers Co-operative Production & Sales Society Limited, No.K.905, 4/340 Chinna Vadambachery, Post: Vadambachery, Via: Sulthanpet, Taluk: Suler, Coimbatore, – 641 669, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 3, 2010
- (D) **Registered Geographical Indication** : **Kovai Kora Cotton Sarees**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles, Government of Tamil Nadu, Kuralagam, II Floor, Chennai – 600 108, Tamil Nadu, India
- (G) **Class** : 24 & 25
- (H) **Goods** : **Class 24 & 25** - Textiles and Textiles Goods, and Clothing including Sarees
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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General Information

What is a Geographical Indication?

- It is an indication,
- It is used to identify agricultural, natural, or manufactured goods originating in the said area,
- It originates from a definite territory in India,
- It should have a special quality or characteristics unique to the geographical indication.

Examples of possible Geographical Indications in India:

Some of the examples of Geographical Indications in India include Basmati Rice, Darjeeling Tea, Kancheepuram silk saree, Alphonso Mango, Nagpur Orange, Kolhapuri Chappal, Bikaneri Bhujia etc.

What are the benefits of registration of Geographical Indications?

- It confers legal protection to Geographical Indications in India,
- It prevents unauthorized use of a registered Geographical Indication by others.
- It boosts exports of Indian Geographical indications by providing legal Protection.
- It promotes economic Prosperity of Producers.
- It enables seeking legal protection in other WTO member countries.

Who can apply for the registration of a Geographical Indication?

Any association of persons, producers, organization or authority established by or under the law can apply.

The applicant must represent the interest of the producers.

The application should be in writing in the prescribed form.

The application should be addressed to the Registrar of Geographical Indications along with prescribed fee.

Who is the Registered Proprietor of a Geographical Indication?

Any association of persons, producers, organisation or authority established by or under the law can be a registered proprietor. Their name should be entered in the Register of Geographical Indications as registered proprietor for the Geographical Indication applied for.

Who is an authorized user?

A producer of goods can apply for registration as an authorized user, with respect to a registered Geographical Indication. He should apply in writing in the prescribed form along with prescribed fee.

Who is a producer in relation to a Geographical Indication?

A producer is a person dealing with three categories of goods

- Agricultural Goods including the production, processing, trading or dealing.
- Natural Goods including exploiting, trading or dealing.
- Handicrafts or industrial goods including making, manufacturing, trading or dealing.

Is registration of a Geographical Indication compulsory?

While registration of Geographical indication is not compulsory, it offers better legal protection for action for infringement.

What are the advantages of registering?

- Registration affords better legal protection to facilitate an action for infringement.
- The registered proprietor and authorized users can initiate infringement actions.
- The authorized users can exercise right to use the Geographical indication.

Who can use the registered Geographical Indication?

Only an authorized user has the exclusive rights to use the Geographical indication in relation to goods in respect of which it is registered.

How long is the registration of Geographical Indication valid? Can it be renewed?

The registration of a Geographical Indication is for a period of ten years.

Yes, renewal is possible for further periods of 10 years each.

If a registered Geographical Indication is not renewed, it is liable to be removed from the register.

When a Registered Geographical Indication is said to be infringed?

- When unauthorized use indicates or suggests that such goods originate in a geographical area other than the true place of origin of such goods in a manner which misleads the public as to their geographical origins.
- When use of Geographical Indication results in unfair competition including passing off in respect of registered Geographical indication.
- When the use of another Geographical Indication results in a false representation to the public that goods originate in a territory in respect of which a Geographical Indication relates.

Who can initiate an infringement action?

The registered proprietor or authorized users of a registered Geographical indication can initiate an infringement action.

Can a registered Geographical Indication be assigned, transmitted etc?

No, A Geographical Indication is a public property belonging to the producers of the concerned goods. It shall not be the subject matter of assignment, transmission, licensing, pledge, mortgage or such other agreement. However, when an authorized user dies, his right devolves on his successor in title.

Can a registered Geographical Indication or authorized user be removed from the register?

Yes, The Appellate Board or the Registrar of Geographical Indication has the power to remove the Geographical Indication or authorized user from the register. The aggrieved person can file an appeal within three months from the date of communication of the order.

How a Geographical Indication differs from a trade mark?

A trade mark is a sign which is used in the course of trade and it distinguishes goods or services of one enterprise from those of other enterprises. Whereas a Geographical Indication is used to identify goods having special characteristics originating from a definite geographical territory.

THE REGISTRATION PROCESS

In December 1999, Parliament passed the Geographical Indications of Goods (Registration and Protection) Act 1999. This Act seeks to provide for the registration and protection of Geographical Indications relating to goods in India. This Act is administered by the Controller General of Patents, Designs and Trade Marks, who is the Registrar of Geographical Indications. The Geographical Indications Registry is located at Chennai.

The Registrar of Geographical Indication is divided into two parts. Part 'A' consists of particulars relating to registered Geographical indications and Part 'B' consists of particulars of the registered authorized users.

The registration process is similar to both for registration of geographical indication and an authorized user which is illustrated below:

